

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 310 OF 2019 &
IA NOs. 1469, 1468 & 1470 OF 2019**

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Punni Sugars (Erode) Limited ... Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Amol Nair
Mr. Damodar Solanki

Counsel for the Respondent(s) : -

ORDER

IA No. 1468 of 2019

(exemption from filing certified copy of impugned order)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

APPEAL No. 310 of 2019

Objections, if any, by the Respondents in the IA as well in the main Appeal shall be filed on or before 26.11.2019 after duly serving advance copy to the other side. Rejoinder, if any, shall be filed on or before 12.12.2019 after duly serving advance copy to the other side.

Interim order, if any, shall continue till the next date of hearing.

List the matter on **16.12.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**